

copy by
Ganardungee

Poma

In the High Court of Judicature, Bombay.

This day, the 13 day of June 1865.

SPECIAL APPEAL. No. 980 of 1864.

Rajaram Tatiaji Sali of the

APPELLANT,

Poona District (Original Plaintiff)

versus

Dhano Mubud Bapoo and
Vitoji Mubud Bapooji and
Gurao Mubud Moorari Sali
of the Poona District (Original Defendants)

RESPONDENTS,

Rs. 97-11-00

The claim in the Original Suit was to receive possession of a
half share of a house purchased from ~~the~~ ^{our}
~~Deft. Bapoo~~ and ~~was to be~~ ~~the~~ ~~of~~ ~~them~~

In Appeal No. 11 of 1864 the Principal Sudder Ameen
of the District of Poona ~~reversed~~
the Decree of the ~~Deft. Bapoo~~ who had decreed for the
claim

A Special Appeal was preferred in the High Court on the grounds that (1) the decision
of the Principal Sudder Ameen is contrary
to law in that he erred in holding Ap-
pellant prejudiced by the fact that the
party from whom he claims to derive
was

was not in possession at the time he
sold to Appellant: that (2) the Principal
Sudder Ameen has erred in holding appellant pre-
judiced by the fact that
he himself never obtained possession
under his purchase: that (3) the Principal
Sudder Ameen holds erroneously that
the parties from whom Appellant de-
rived were not in possession and that
Appellant did not obtain possession:
that (4) the Principal Sudder Ameen
has held Appellant to be prejudiced
on the ground that there was no detail
in his deed of sale: that (5) the Principal
Sudder Ameen has awarded the property
in dispute to Respondent although he
admits that the party from whom Ap-
pellant derives has a share therein
which has yet to be ascertained: ^{and} that (6) the
Principal Sudder Ameen's award is
contrary to Defendant's admission in

Art. 29.

The Joint Commission
the name of the Joint below with costs

R Couch
H Newton

MEMORANDUM OF COSTS incurred in Special Appeal No. 980

of 1864 against the decision of the P. S. Ameen — of the District of Poona — and disposed of on the 13th June 1865 by confirming the same.

BY THE APPELLANT—

IN THE DISTRICT.

In the Moonsiff's Court	31	11	7	✓
In the Principal Sudder Ameen's Court	3	14	7	✓
				35 10 2 ✓

IN THIS COURT.

Stamp for Memorandum of Special Appeal	8	"	"	✓
Stamps for copies of Decree and Judgment	3	"	"	✓
Stamp for Vukalutnama	2	"	"	✓
Stamp of an application to enter the name of the Appellant's heir	"	"	"	
Batta for Process and Postage	1	14	"	✓
Sectioner's Fee	"	8	9	✓
Vukeel's Fee	2	14	7	✓
				18 5 4 ✓
Rupees				53 15 6 ✓

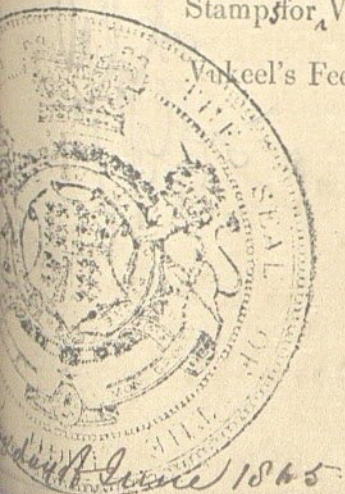
BY THE RESPONDENTS—

IN THE DISTRICT.

In the Mffs Court (including Vakils Fee)	17	15	7	✓
In the Principal Sudder amin's Court	13	10	4	✓
				31 9 11 ✓

IN THIS COURT.

Stamps for ^{two} Vukalutnama s	4	"	"	✓
Vukeel's Fee	2	14	7	✓
				6 14 7 ✓
Rupees				38 8 6 ✓



W. D. D. D.
Sealer

R. West
Registrar